

IN THE COURT OF SH. ASHOK KUMAR, DUTY MM CUM ACMM-2,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

State Vs Sunil Thapliyal and Madan Lal
FIR No. 02/2020
U/s 7 of POC Act r/w 420/467/468/471/120B IPC
PS AC Branch

30.05.2020

Present: None.

I have received communication from Sh. Vivek, PS to Ld. District Judge, RADC who has apprised me that the email has been sent to the undersigned being Duty MM for accepting the bail bonds.

I have perused the email dated 30.05.2020 and also the order dated 28.05.2020 passed by Ld. CMM Sh. Harjyot Singh Bhalla on the application of counsel for accused to accept the bail bonds of the aforesaid two accused, whereby it was directed that the IO shall receive the bail bonds in original, verify the same as well as bail orders and thereafter submit his report to this court through email on 30.05.2020. It was further directed that the IO shall retain the bail bonds till normal functioning of the court resumes and shall file the same alongwith chargesheet/supplementary chargesheet.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, I am disposing the aforesaid application from my own residence.

I have also perused the verification report filed by the IO Inspector Bhagwan Singh, AC Branch, GNCTD. I hereby accept the bail bonds of accused Sunil Thapliyal as well as of accused Madan Lal. However, the bail bonds shall be submitted to the IO in original who shall submit the same to the concerned Ahlmad who will made the necessary endorsement when the normal functioning of

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the court begins or until further orders. Copy of this order will be sent to the designated Computer Branch Official for this purpose who will retain the copy thereof to be filed before the concerned court. No separate endorsement on the bail bonds has been done because of the prevailing scenario whereby the normal functioning of the court has been suspended till 14.06.2020. However, it will be ensured by the counsel/applicants that the order dated 28.05.2020 passed by Ld. Duty MM be complied with in so far as providing the original bail bonds to the IO concerned till 01.06.2020. Copy of this order be also uploaded on the official Website of Delhi District Court. Copy of the order be sent to the IO as well as Jail Supdt. concerned for information and record.



(ASHOK KUMAR)
DUTY MM CUM ACMM-2, ROUSE
AVENUE COURT, NEW DELHI-
30.05.2020